

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 20/2020

PS : Nihal Vihar

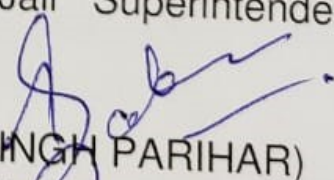
U/s 392/411/34 IPC and 25/27/54/59 Arms Act  
State Vs. Dilip S/o Sardar Singh

04.05.2020

Present : Ld. APP for the State.

The accused was released on bail vide order dated 16.04.2020, however, the bail order was not stamped and signed inadvertently. A clarification was sought by the jail authority by letter dated 16.04.2020. It is clarified that the accused Dilip Singh S/o Sardar Singh was released on bail vide order dated 16.04.2020 by Ld. MM Ms. Aakanksha. The accused be released on bail in compliance with the order dated 16.04.2020.

Copy of this order be sent to Jail Superintendent for compliance.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 328/2016  
PS : Nihal Vihar  
U/s 392/397/411/34 IPC  
State Vs. Ajeet S/o Shri Amit Pal

04.05.2020

Present : Ld. APP for the State.

Ld. Counsel for the accused.

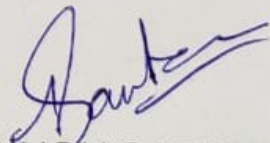
Ld. Counsel has submitted that vide order dated 04.05.2020 of Shri Ankur Jain, Ld. ASJ (SFTC-01), West, Delhi, accused has been granted bail subject to furnishing personal bond in the sum of Rs. 25,000/- with one surety of the like amount.

Ld. Counsel for the accused has furnished surety bond.

**The accused Ajeet S/o Shri Amit Pal shall be released from the custody forthwith, if not required in any other case.**

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as prayed for.



(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar


eFIR No. 0157/2020  
PS : Tilak Nagar  
U/s 411 IPC  
State Vs. Dinesh @ Tenda Ganja

04.05.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.  
IO/HC Arvind is present.

Put up for consideration before concerned court on  
19.05.2020.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 80/2020  
PS : Tilak Nagar  
U/s 411 IPC  
State Vs. Vimal


04.05.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/HC Arvind is present.

Put up for consideration before concerned court on  
20.05.2020.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 036862/2019  
PS : Tilak Nagar  
U/s 379/34 IPC

04.05.2020

Present : Ld. APP for the State.

None for the applicant.

Put up for consideration on 07.05.2020.

(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 0090/2020  
PS : Moti Nagar

04.05.2020

Present : Ld. APP for the State.  
None for the applicant.

Put up for consideration on 09.05.2020.

(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

CC No. 12020/2018  
PS : Patel Nagar  
Saravjit Singh Vs. Sampatti Developer

04.05.2020

Present : Ld. APP for the State.

Application received through mail.

Ld. Counsel has sought permission to argue bail application through video conference. Same is allowed.

Let the application be listed for arguments through video conference on 07.05.2020.

Let the necessary notice be sent to Ld. Counsel through email.

(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

CC No. 6430/2017

PS : Khyala

Navin Kumar Vs. Sampatti Developer

04.05.2020


Present : Ld. APP for the State.

Application received through mail.

Ld. Counsel has sought permission to argue bail application through video conference. Same is allowed.

Let the application be listed for arguments through video conference on 07.05.2020.

Let the necessary notice be sent to Ld. Counsel through email.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.



IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

CC No. 13192/2018

PS : Hari Nagar

Kanwaljeet Kaur Vs. Shanti Swaroop Satija

04.05.2020


Present : Ld. APP for the State.

Application received through mail.

Ld. Counsel has sought permission to argue bail application through video conference. Same is allowed.

Let the application be listed for arguments through video conference on 07.05.2020.

Let the necessary notice be sent to Ld. Counsel through email.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 437/2020  
PS : Paschim Vihar  
U/s 379 IPC

04.05.2020

Present : Ld. APP for the State.

None for the applicant.

IO was directed to file reply / report vide order dated 14.04.2020. Till date no reply has been filed. IO/SHO is directed to file report positively by NDOH i.e. 08.05.2020.

Copy of this order be sent to concern ACP for supervision.

(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 62/2020  
PS : Maya Puri  
U/s 356/379 IPC

04.05.2020

Present : Ld. APP for the State.

The letter regarding clarification from the jail authority was received on 07.04.2020 and IO was directed to appear in person on 09.04.2020.

On the perusal of the ordersheets, it is clear that the IO has not appeared and because of the clarification the accused is in JC unnecessarily despite bail order dated 06.04.2020.

IO is directed to appear in person for clarification and copy of this order be sent to ACP concerned for compliance.

Put up for clarification on 08.05.2020.

(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 62/2020  
PS : Maya Puri  
U/s 356/379 IPC

04.05.2020

Present : Ld. APP for the State.

The letter regarding clarification from the jail authority was received on 07.04.2020 and IO was directed to appear in person on 09.04.2020.

On the perusal of the ordersheets, it is clear that the IO has not appeared and because of the clarification the accused is in JC unnecessarily despite bail order dated 06.04.2020.

IO is directed to appear in person for clarification and copy of this order be sent to ACP concerned for compliance.

Put up for clarification on 08.05.2020.

(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

FIR No.172/2020  
PS Paschim Vihar  
State Vs. Shivam Grover  
U/s 188 IPC

30.04.2020

Present : Ld. APP for the State.

An application through email received.


Perused. Let the reply be called from the concerned IO for 04.05.2020. It is also expected from the concerned official / Incharge Video Conferencing to make all endeavours so that present application be heard at earliest without any further wastage of time. Let the parties be also informed in advance with respect to the proceedings on 04.05.2020 through e-mail so they be ready with their submissions if any to be made on that day.

(Manu Vedwan)  
Duty MM/West/Delhi/30.04.2020

Present: Ld. APP for state

Reply of IO received.

Incharge video conferencing is directed to make necessary arrangement for arguments through video confrence. Let parties be informed through email/mobile no. put up for arguments on 8/5/20

  
महानगर दण्डाधिकारी  
Metropolitan Magistrate  
दिल्ली  
Delhi

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 319/2020  
PS : Maya Puri  
U/s 188/269/186/353/332/506/34 IPC  
State Vs. Sunder Kumar

04.05.2020

Present : Ld. APP for the State.

Shri Varun Tyagi, Ld. Counsel for the applicant.

IO / SI Banwari Lal.

On 02.05.2020 reply to the bail application was filed by the IO and IO was directed to file medical report which has not been filed till date.

IO has sought further time for filing medical report without stating any reason. Ld. Counsel has submitted that accused has been arrested on false charges and there are sufficient evidence available to file medical report by tomorrow.

Deputy Superintendent is also directed to facilitate the medical of the accused and extent help to the police officials for medical examination of the accused.

Copy of this order be sent to Deputy Superintendent.

Copy be given to IO.

Copy of this order be also sent to concerned ACP for supervision purpose.

Put up for consideration on 05.05.2020.

(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

Recd  
4-5-20

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 319/2020  
PS : Maya Puri  
U/s 188/269/186/353/332/506/34 IPC  
State Vs. Rahul Kumar

04.05.2020

Present : Ld. APP for the State.

Shri Varun Tyagi, Ld. Counsel for the applicant.

IO / SI Banwari Lal.

On 02.05.2020 reply to the bail application was filed by the IO and IO was directed to file medical report which has not been filed till date.

IO has sought further time for filing medical report without stating any reason. Ld. Counsel has submitted that accused has been arrested on false charges and there are sufficient evidence available to file medical report by tomorrow.


Deputy Superintendent is also directed to facilitate the medical of the accused and extent help to the police officials for medical examination of the accused.


Copy of this order be sent to Deputy Superintendent.

Copy be given to IO.

Copy of this order be also sent to concerned ACP for supervision purpose.

Put up for consideration on 05.05.2020.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

  
04.05.20

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

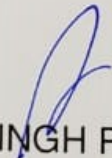
eFIR No. 034513/2019  
PS : Hari Nagar  
U/s 411 IPC

04.05.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.  
IO/ASI Lal Singh in person.

Put up for consideration before concerned court on  
18.05.2020.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.



IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

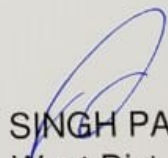
FIR No. 25/2020  
PS : Anand Parbat  
U/s 302/364/120B IPC  
State Vs. Vikram Singh & Ors.

04.05.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.  
IO/SI Shiv Prakash is present.

Put up for consideration before concerned court on  
18.05.2020.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

eFIR No. 042887/2019  
PS : Nangloi  
U/s 379/411 IPC

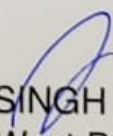
04.05.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/HC Mohinder Singh is present.

Put up for consideration before concerned court on  
18.05.2020.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 0759/2019  
PS : Paschim Vihar East  
U/s 411/34 IPC  
State Vs. Nikhil Kumar and another

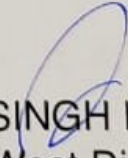
04.05.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/HC Laxman Singh is present.

Put up for consideration before concerned court on  
19.05.2020.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

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IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar


FIR No. 44522/2019  
PS : Tilak Nagar  
U/s 411 IPC  
State Vs. Mukesh @ Vicky

04.05.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.  
IO/HC Arvind is present.

Put up for consideration before concerned court on  
19.05.2020.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 740/2020  
PS : Punjabi Bagh  
U/s 379/411 IPC  
State Vs. Sanjay


04.05.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO/ASI Jagdish is present.

Put up for consideration before concerned court on  
19.05.2020.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar


FIR No. 01569/2020  
PS : Paschim Vihar (East)  
U/s 379/411 IPC  
State Vs. Narender

04.05.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.  
IO/HC Laxman Singh is present.

Put up for consideration before concerned court on  
19.05.2020.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 55/2020  
PS : Anand Parbat  
U/s 379/411 IPC  
State Vs. Jai Prakash Saha

04.05.2020

Present : Ld. APP for the State.

The accused was released on bail vide order dated 02.05.2020 wherein the offence complaint of were mentioned as 379/411 IPC. The clarification has been sought by Jail authority with section invoked in the present FIR is 380 IPC.

IO is directed to appear in person for clarifying the sections involved in the present FIR so that clarification be sent to jail authorities.

(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST DISTRICT, TIS  
HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

State vs Raj Kiran Goddam  
eFIR No. 034513/2019  
PS : Hari Nagar  
U/S 411 IPC

04.05.2020

Fresh application for release of vehicle bearing no. DL6S-BC-6299 on superdari moved on behalf of applicant.

Present: Ld. APP for the State.  
Ld. Counsel for the applicant,

No objection to the release of the vehicle bearing registration no. **DL6S-BC-6299** of the applicant is tendered on behalf of the IO/ASI Lal Singh and State by Ld. APP. The said vehicle is not required to be retained in the present case for any purpose.

Application perused. Submissions heard.

Instead of releasing the above mentioned articles on superdari, I am of the considered view that the articles have to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

*"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.*

*60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

*61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of*

Received  
order

copy  
out on 20.05.2020.



-2-

evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL6S-BC-6299** be released to the applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL6S-BC-6299** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)  
Duty MM, West Dist., THC, Delhi  
04.05.2020

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 55/2020  
PS : Anand Parbat  
U/s 379/411 IPC  
State Vs. Jai Prakash Saha S/o Kanhaiya Lal

04.05.2020

Present : Ld. APP for the State.  
Ld. Counsel for the accused.  
Ld. Counsel has submitted that vide order dated 02.05.2020 of  
Ms. Neetu Nagar, Ld. Duty MM - 01 accused has been granted bail subject  
to furnishing bond in the sum of Rs. 10,000/- with one surety of the like  
amount.

Ld. Counsel for the accused has furnished bail bond. RC be  
retained on record.

**The accused Jai Prakash Saha S/o Kanhaiya Lal shall be  
released from the custody forthwith, if not required in any other case.**

Copy of this order be sent to Jail Superintendent concerned,  
which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as prayed

for.

Copy Received  
4/5/20

(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 172/2020

PS : Patel Nagar

U/s 356/379/411/34 IPC

State Vs. Sandeep @ Deep S/o Shri Mahender Pal

04.05.2020

Present : Ld. APP for the State.

Shri Harish Kumar, Ld. Counsel for the applicant / accused.


Reply from the IO received.

Report perused.

At this stage, Ld. Counsel for the applicant / accused seeks to  
withdraw the present application.

Heard. Allowed.

Application is disposed off.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST DISTRICT, TIS  
HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

State vs Ashif & Others  
FIR No. 167/2020  
PS : Paschim Vihar (East)  
U/S 188 IPC

04.05.2020

Fresh application for release of vehicle bearing no. DL8CAP5234 on superdari moved on behalf of applicant.

Present: Ld. APP for the State.  
Applicant in person.

No objection to the release of the vehicle bearing registration no. DL8CAP5234 of the applicant is tendered on behalf of the IO/HC Laxman Singh and State by Ld. APP.

The vehicle of the applicant/complainant was impounded during lockdown. The said vehicle is not required to be retained in the present case for any purpose.

Application perused. Submissions heard.

Instead of releasing the above mentioned articles on superdari, I am of the considered view that the articles have to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

*"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.*

*60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 172/2020


-2-

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.*"

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL8CAP5234** be released to the applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL8CAP5234** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

  
(AJAY SINGH PARIHAR)  
Duty MM, West Dist., THC, Delhi  
04.05.2020

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Shri Ajay Singh Parihar

FIR No. 263/2019

PS : Mundka

U/s 376D/506 IPC

State Vs. Yogesh @ Vedpal @ Vedu Master S/o Shri Tara Chand

04.05.2020

Present : Ld. APP for the State.

Shri Javed Alvi, Ld. Counsel for the accused.

Ld. Counsel has submitted that vide order dated 01.05.2020 of

Shri G.N. Pandey, Ld. ASJ-09 (POCSO) (West), accused has been granted bail subject to furnishing personal bond in the sum of Rs. 50,000/- with two sureties of the like amount. In order dated 01.05.2020 the FIR No. was mistakenly mentioned as 263/14, however, the same was corrected vide order dated 02.05.2020 wherein the correct FIR number was mentioned as 263/2019.

Ld. Counsel for the accused has furnished surety bonds of Rs. 50,000/-. Original FD drawn on Corporation Bank dated 04.05.2020 and State Bank of India dated 03.12.2019 are retained on record.

**The accused Yogesh @ Vedpal @ Vedu Master S/o Shri Tara Chand shall be released from the custody forthwith, if not required in any other case.**

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)  
Duty MM, West Dist, THC, Delhi  
04.05.2020.